



# महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

मंगळवार, ऑगस्ट १, २००६/श्रावण १०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Prohibition (Amendment) Act, 2006 (Mah. Act No. XXIX of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXIX OF 2006.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 1st August 2006.)*

An Act further to amend the Bombay Prohibition Act, 1949.

Bom. XXV of 1949. WHEREAS it is expedient further to amend the Bombay Prohibition Act, 1949, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Prohibition (Amendment) Act, 2006.

Short title and commencement.

(५९३)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment  
of section  
2 of Bom.  
XXV of  
1949.

2. In section 2 of the Bombay Prohibition Act, 1949, for clause (28), the following clause shall be substituted, namely:—

Bom.  
XXV  
of  
1949.

“(28) “molasses” means the heavy, dark coloured viscous liquid produced during the manufacture of *gur* or sugar containing in solution or suspension, sugars which can be fermented, and includes the solid form of such liquid and also any product formed by the addition to such liquid or solid of any ingredient which does not substantially alter the character of such liquid or solid; and shall also include substances containing sugars obtained from sugarcane known as black coloured *gur* and residual substances obtained from *khandsari* known as third sugar or raskat or sayar and irrespective of its colour rotten *gur* or rotten rab which conform to the following analytical standards on dry weight basis,—

(i) total sugars (expressed as invert sugar) less than 85 per cent. and sucrose less than 57 per cent.; or

(ii) extraneous matter insoluble in water more than 2 per cent.; or

(iii) total ash more than 6 per cent.; or

(iv) ash insoluble in Hydrochloric acid (HCL) more than 0.5 per cent.; or

(v) more than 10 per cent. of moisture;

but does not include any article which the State Government may, by notification in the *Official Gazette*, declare not to be molasses, for the purposes of this Act;”.